

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 140 of 2021**

**In the matter of:**

**Prakash Chandra Kapoor & Anr.**

**....Appellants**

**Vs.**

**Vijay Kumar Iyer  
Liquidator & Anr.**

**....Respondents**

**Present**

**For Appellants: Mr. Vikash Dhawan & Mr. SB Upadhyay, Sr. Advocates  
along with Ms. Meenakshi Rawat & Mr. Satyabrata  
Panda.**

**For Respondents: Mr. Aakarshan Sahay & Mr. Sumesh Dhawan, for R-1.  
Mr. Karan Khanna, Mr. Chetan Kapadia,  
Mr. Dhananjay Kumar, Mr. Anush Mathkar &  
Mr. Aarant Sarangi, for R-2.**

**With**

**Company Appeal (AT) (Ins.) No. 165 of 2021**

**In the matter of:**

**PGI GMBH Playglobal International**

**....Appellant**

**Vs.**

**Vijay Kumar V. Iyer  
Liquidator of Bharati Defence and  
Infrastructure Ltd. & Anr.**

**....Respondents**

**Present**

**For Appellant: Mr. Swaroop George & Mr. Aditya Swarup, Advocates.**

**For Respondents: Mr. Aarakshan Sahay & Mr. Sumesh Dhawan, for R-1.  
Mr. Chetan Kapadia, Advocate.**

**Cont../-**

**ORDER**  
**(Virtual Mode)**

**25.03.2021:** Learned Counsels for the Appellant are present.

Learned Counsels for the Respondents are also present.

From the perusal of the Order dated 08.03.2021 in Company Appeal (AT) (Ins.) No. 165 of 2021, the Bench has informed that in Company Appeal (AT) (Ins.) No. 140 of 2021 Notices were issued by Court No. 1.

So, this Company Appeal (AT) (Ins.) No. 165 of 2021 was released from the directions of this Court.

From the perusal of the Order dated 08.03.2021 passed by the Hon'ble Acting Chairperson on the Administrative Side Company Appeal (AT) (Ins.) No. 165 of 2021 & Company Appeal (AT) (Ins.) No. 140 of 2021 were directed to be listed before this Bench.

In Company Appeal (AT) (Ins.) No. 140 of 2021 the Reply has been filed on behalf of Respondent No. 1 (Liquidator).

In Company Appeal (AT) (Ins.) No. 140 of 2021 Vakalatnama has been filed on behalf of Respondent No. 2.

The Learned Counsel for the Appellants submitted that they have file their Rejoinder cum Written Submissions on 24.03.2021. So, in view of the COVID-19 Protocol the documents are to be sanitised for 48 hours.

Since, Parties are same in both the Appeals, there is no requirement of filing the Affidavit in Company Appeal (AT) (Ins.) No. 165 of 2021.

Learned Counsels for Respondents in both the Appeals are directed to file 'Written Submissions' not exceeding three pages by the going through the protocol of sanitisation of the documents latest by 01<sup>st</sup> April, 2021.

List these Appeals on **9<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

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